

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)
NEW DELHI, the 12th January, 1978.

NOTIFICATION
INCOME TAX

NO.2123 [F.No.203/190/76-ITA.II]; It is hereby notified for general information that the institution mentioned below has been approved by the Indian Council of Social Science Research the prescribed authority for the purposes of clause (iii) of sub-section (1) of Section 35 of the Income-tax Act, 1961, subject to the following conditions:-

1. The funds collected by the Indian Institute of Economics, Hyderabad, under this exemption will be utilised exclusively for promotion of research in social sciences.
2. That the Institute shall maintain separate accounts of the funds collected by them under this exemption.
3. That the Institute shall send an annual report to the Indian Council of Social Science Research, New Delhi, showing the funds collected under the exemption and the manner in which the funds were utilised.

INSTITUTION

THE INDIAN INSTITUTE OF ECONOMICS, HYDERABAD.

This notification takes effect from 1.12.1977 to 30.11.1980.

sd/-

(J.P. SHARMA)

DIRECTOR TO THE GOVERNMENT OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication and Public Relations, New Delhi.
3. Directorate of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi-1.
4. The Secretary, Indian Council of Social Science Research, 11 P.A. Hostel, Indraprastha Estate, New Delhi with reference to his letter No.F.6-2/77-A dated 21.11.1977.
5. The Acting Director, the Indian Institute of Economics, Himayat Nagar, Hyderabad-500029 with reference to his letter No.11E/765/76 dated 25.11.1976.
6. The Comptroller & Auditor General of India (20 copies).
7. Bulletin Section of D.I.(R.S.&P.)? New Delhi. (5 copies).

sd/-

(J.P. SHARMA)

DIRECTOR TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE:

Khanna
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ASST. DIRECTOR (RS&P).

NO.CC/IT/II/2062/521/RSP/78.

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